

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.77288 of 2019(EH)

(On behalf of Appellant)

AND

Service Tax Appeal No.76133 of 2019

(Arising out of Order-in-Original No.11/CCE/S.TAX/RKL/2018-19 dated 31.12.2018 passed by Commissioner of GST & Central Excise, Rourkela Commissionerate, Rourkela.)

M/s. Essel Mining And Industries Limited

(Ward No.05, Barbil, District-Keonjhar-758035, Odisha.)

...Appellant

VERSUS

Commissioner of CGST & CX, Rourkela Commissionerate

.....Respondent

(KK-42, Civil Townshp, Rourkela-769004, Odisha.)

APPEARANCE

Shri Shreyash Agarwal, Chartered Accountant for the Appellant (s)

Shri Joideep Chakraborty, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI P.ANJANI KUMAR, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 75241/2020

FINAL ORDER NO. 75461/2020

DATE OF HEARING : 12 October 2020

DATE OF DECISION : 12 October 2020

P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka

Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn. Miscellaneous Application (EH) also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(P.ANJANI KUMAR)
MEMBER (TECHNICAL)

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